FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AJS AGRO TRADE PRIVATE LIMITED

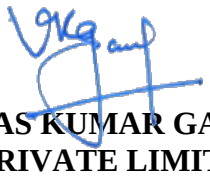
RELEVANT PARTICULARS		
1.	Name of corporate debtor	AJS Agro Trade Private Limited
2.	Date of incorporation of corporate debtor	31st December, 2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Chhattisgarh under the Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51211CT2020PTC011119
5.	Address of the registered office and principal office (if any) of corporate debtor	S/O Hazi Zikarbhai Dhebar, Beside Vidya Hospital, Main Road, Shankar Nagar, Raipur-492002, Chhattisgarh
6.	Insolvency commencement date in respect of corporate debtor	16th January, 2026 *(Date of Order Received by IRP on dated 16th February, 2026).*
7.	Estimated date of closure of insolvency resolution process	15th July, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vekas Kumar Garg (IBBI/IPA-002/IP-N00738/2018-2019/ 12291)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 1-B, 1/17, Lalita Park, Laxmi Nagar, Near Laxmi nagar Metro Station, New Delhi, 110092. **Email ID:** vikasgarg_k@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 1-B, 1/17, Lalita Park, Laxmi Nagar, Near Laxmi nagar Metro Station, New Delhi, 110092. Email ID: ajsagrotrade.cirp@gmail.com
11.	Last date for submission of claims	02nd March, 2026 (From the date of order Received i.e 16.02.2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms can be downloaded from the website i.e., https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AJS Agro Trade Private Limited on 16th January, 2026 *(Date of Order Received by IRP on dated 16th February, 2026).*

The creditors of AJS Agro Trade Private Limited are hereby called upon to submit their claims with proof on or before **02nd March, 2026** *(From the date of receipt of communication for appointment of IRP)* to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



CS VEKAS KUMAR GARG
AJS AGRO TRADE PRIVATE LIMITED
INTERIM RESOLUTION PROFESSIONAL
IP REGN. NO.: IBBI/IPA-002/IP-N00738/2018-2019/12291
AFA VAILD UPTO 31.12.2026
Email ID: vikasgarg_k@outlook.com

Date: 19th February, 2026
Place: Delhi

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AJS AGRO TRADE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**AJS Agro Trade Private Limited**
2.	Date of incorporation of corporate debtor	31st December, 2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Chhattisgarh under the Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51211CT2020PTC011119
5.	Address of the registered office and principal office (if any) of corporate debtor	S/O Hazi Zikarbhai Dhebar, Beside Vidya Hospital, Main Road, Shankar Nagar, Raipur-492002, Chhattisgarh
6.	Insolvency commencement date in respect of corporate debtor	16th January, 2026 *(Date of Order Received by IRP on dated 16th February, 2026).*
7.	Estimated date of closure of insolvency resolution process	15th July, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vekas Kumar Garg (IBBI/IPA-002/IP-N00738/2018-2019/ 12291)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 1-B, 1/17, Lalita Park, Laxmi Nagar, Near Laxmi nagar Metro Station, New Delhi, 110092. **Email ID:** vikasgarg_k@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 1-B, 1/17, Lalita Park, Laxmi Nagar, Near Laxmi nagar Metro Station, New Delhi, 110092. Email ID: ajsagrotrade.cirp@gmail.com
11.	Last date for submission of claims	02nd March, 2026 (From the date of order Received i.e 16.02.2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms can be downloaded from the website i.e., https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AJS Agro Trade Private Limited on 16th January, 2026 (Date of Order Received by IRP on dated 16th February, 2026).

The creditors of AJS Agro Trade Private Limited are hereby called upon to submit their claims with proof on or before 02nd March, 2026 (From the date of receipt of communication for appointment of IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CS VEKAS KUMAR GARG
AJS AGRO TRADE PRIVATE LIMITED
INTERIM RESOLUTION PROFESSIONAL
IP REGN. NO.: IBBI/IPA-002/IP-N00738/2018-2019/12291
AFA VAILD UPTO 31.12.2026
Email ID: vikasgarg_k@outlook.com

Date: 19th February, 2026
Place: Delhi

प्रपत्र ए
सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

एजेएस एग्रो ट्रेड प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कार्पोरेट देनदार का नाम	**एजेएस एग्रो ट्रेड प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	31-12-2020
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	कंपनी रजिस्ट्रार (आरओसी), छत्तीसगढ़ कंपनी अधिनियम, 2013 के तहत
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U51211CT2020PTC011119
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पुत्र हाजी जीकरभाई ढेबर, विद्या अस्पताल के पास, मेन रोड, शंकर नगर, रायपुर–492002, छत्तीसगढ़
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	16 जनवरी, 2026 (आईआरपी द्वारा प्राप्त आदेश की तिथि दिनांक 16 फरवरी, 2026)।
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	15.07.2026
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	श्री विकास कुमार गर्ग (IBBI/IPA-002/IP-N00738/2018-2019/ 12291)
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है।	पता: 1–बी, 1/17, ललिता पार्क, लक्ष्मी नगर, लक्ष्मी नगर मेट्रो स्टेशन के पास, नई दिल्ली, 110092। ईमेल आईडी: vikasgarg_k@outlook.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	पता: 1–बी, 1/17, ललिता पार्क, लक्ष्मी नगर, लक्ष्मी नगर मेट्रो स्टेशन के पास, नई दिल्ली, 110092। ईमेल आईडी: ajsagrotrade.cirp@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	02 मार्च, 2026 (ऑर्डर प्राप्त होने की तिथि अर्थात 16.02.2026 से)
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है:	(क) प्रासंगिक प्रपत्र वेबसाइट से डाउनलोड किए जा सकते हैं, अर्थात https://ibbi.gov.in/home/downloads

इसके द्वारा नोटिस दिया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने 16 जनवरी, 2026 को एजेएस एग्रो ट्रेड प्राइवेट लिमिटेड की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है (आईआरपी द्वारा प्राप्त आदेश की तारीख 16 फरवरी, 2026)

एजेएस एग्रो ट्रेड प्राइवेट लिमिटेड के ऋणदाताओं से अनुरोध है कि वे 02 मार्च, 2026 को या उससे पहले (आईआरपी की नियुक्ति के लिए संचार प्राप्त होने की तिथि से) अपने दावों को प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर को सबूत के साथ प्रस्तुत करें।

वित्तीय ऋणदाता अपने दावे केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक सबूत प्रस्तुत करने पर दंड लगाया जाएगा।

एसडी/–
सीएस विकास कुमार गर्ग
एजेएस कृषि व्यापार प्राइवेट लिमिटेड
अंतरिम समाधान पेशेवर
आईपी पंजी नं. **IBBI/IPA-002/IP-N00738/2018-2019/12291**
31.12.2026 तक उपलब्ध
ईमेल आईडी: **vikasgarg_k@outlook.com**

तारीख: 19.02.2026
स्थान: दिल्ली